

FIR No.39503/17
PS Shakarpur
State Vs. Nashim
09.09.2020

Present: Ld. APP for the State (through video conferencing).
None for accused.

This is the first bail application U/Sec. 437 Cr.P.C filed on behalf of accused/application Nashim seeking bail.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

Since none is present on behalf of accused, matter is adjourned.

Put up on 10.09.2020.

Copy of this order be also sent to Ld. Counsel for applicant through electronic mode.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/09.09.2020

FIR No.221/19
PS. Laxmi Nagar
Applicant:Saleem
09.09.2020
Present: None.

Further medical report of accused Mohd. Saleem filed by the Jail Superintendent in terms of order dated 31.08.2020.

As per the medical status report of the accused prepared by SMO, Central Jail Hospital, Central Jail 13, Mandoli, annexed with the present report, the accused is being regularly monitored and treated for his medical ailments. The accused is provided with all the essential medicines from the Jail Hospital on regular basis and upon the complaint regarding his toothache, the accused was provided the requisite dental treatment.

It is further stated in the report that accused is stable with vitals within normal limits and is being monitored and followed up on the Central Jail Hospital on regular basis.

Let a copy of the report be sent to the Ld. Counsel for accused through electronic mode.

The present application is disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/09.09.2020

PS Laxmi Nagar

State Vs. Rahul Yadav & Ors

09.09.2020

Present: Ld. APP for the State (through video conferencing).

Sh. Brijesh, Ld. Counsel for applicant (through video conferencing)

An application for calling the status report from IO/SHO concerned has been moved by the applicant Mudit Kumar.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

It is stated that the complainant Manoj Kumar in the case bearing FIR No.339/2020, U/Sec. 323/341/34 IPC, PS Laxmi Nagar was the friend of the applicant herein. It is further stated that Manoj Kumar lodged the above-mentioned FIR on 25.07.2020 and thereafter he died on 27.07.2020. Hence, the applicant herein has filed the present application seeking direction to call the status report from SHO/IO concerned stating that the IO has not taken any action against the accused persons and that the MLC of the deceased Manoj Kumar is still awaited.

Reply/Status report filed by the IO. Same is perused. As per report, a case FIR No.338/20 dated 25.07.2020 U/Sec. 354D IPC was lodged against Manoj Kumar by Rahul Yadav and Budh Lal Pahlwan. Thereafter, a case FIR No.339/20 U/Sec. 323/341/34 IPC was lodged by Manoj Kumar against the aforesaid Rahul Yadav and Budh Lal Pahlwan. As per the MLC of Manoj Kumar, his injuries were stated to be 'simple' (copy of MLC filed alongwith



report). Thereafter, upon a complaint by the applicant herein i.e. Mudit Kumar, it was transpired that Manoj Kumar expired on 27.07.2020 and his family, without informing the police, conducted his cremation on the same day (slip of Nigam Bodh Ghat, Delhi annexed with the report). It is further stated that no complaint/information regarding the death of Manoj Kumar was ever made with the Police. IO stated that the charge-sheet of the present case is being prepared and will be filed shortly.

Heard and perused.

Let a copy of status report be provided to the complainant.

Application is disposed of accordingly.

Copy of this order be also sent to Ld. Counsel for applicant through electronic mode.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/09.09.2020